

सभी आयतों पर सरकार द्वारा 1800 रु प्रति टन की दर से अन्तिम रूप से एंटी-डंपिंग शुल्क लगाया गया है।

Corruption in STC

4296. SHRI GOPALSINH G. SOLANKI: Will the Minister of COMMERCE be pleased to state:

(a) whether the CBI is looking into allegations of corruption in urea and edible-oil import deals undertaken by STC;

(b) if so, the names of senior officials of STC under CBI and vigilance inquiries in these deals;

(c) whether it is a fact that one such senior official of STC is being considered for higher appointment in STC; and,

(d) what steps are contemplated by Government to ensure that such officials are not posted on such high posts?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE): (a) to (d) In 1996, based on a complaint alleging irregularities in the import of edible oil by senior officials of STC and undue favour shown to a private company in the imports, CBI is investigating the matter. Further action in the matter will be taken after the availability of the CBI's findings.

In 1997, STC's role in urea deal was scrutinized by CBI who after discreet verification have closed the case.

No official found guilty has been posted to senior position in STC.

Patent Right of Basmati Rice with W.T.O.

4297. SHRI NILOTPAL BASU: Will the Minister of COMMERCE be pleased to state:

(a) whether patent for Basmati rice have been granted by the US authorities;

(b) if so, whether the issue is being taken up by Government with W.T.O.;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE): (a) A patent under the title "Basmati Lines and grains" has

been granted to Rice Tec. Inc. Alvin Texas on 2.9.97 by the Commissioner of Patents and Trademarks, The United States of America.

(b) No, Sir.

(c) Does not arise.

(d) Patents are granted by respective Governments under their Patents laws. Whenever information is received about patents being taken on certain products which are of commercial interest to India and which in our views do not satisfy the criteria of patentability, steps are taken to assess whether the grant of can be challenged. After sufficient material is gathered, steps are taken for filing a petition for re-examination and ultimate revocation of patent in that country.

Dumping of Waste Material

4298. SHRIMATI VEENA VERMA: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that while import tariffs have declined from 87% in 1990-91 to 20.3% in 1997-98 and there has been large-scale dumping by way of import of waste and unwanted material over these years; and

(b) if so, the steps taken or proposed to be taken to prevent such dumping?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE): (a) and (b) The general peak rate of import duty was more than 300% in 1990 whereas the same have been brought down to 40% in 1997. The mechanism of Safeguard and Anti Dumping are available to the affected industries under the current policy to prevent dumping.

Merger of MITCO with MMTC

4299. SHRI BRATIN SENGUPTA: Will the Minister of COMMERCE be pleased to state:

(a) whether MITCO has been merged in MMTC with all its workers and staff;

(b) the number of workers of MITCO at the time of merger;

(c) the status of MITCO workers and staff in MMTC; and

(d) whether they are getting same scale of pay, the facts in details?